

(a) whether Government attention has been drawn to the threat given by the Ladakhi Budhists Association to launch an agitation for an autonomous District Council;

(b) if so, the details of their demands; and

(c) the Government's stand in regard thereto?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (c). The Ladakhi Budhists Association have since dropped their demand for Union Territory Status and have instead demanded autonomous District Council for Leh. It is for the State Government to consider the demand of the Association with in the framework of the constitution of Jammu and Kashmir and other State laws.

#### **Committee to Enquire into Delhi Police Officer's Delinquencies**

6648 SHRI DHARMESH PRASAD VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the committee set up to inquire into the delinquencies of Delhi Police Officers during November, 1984 riots in Delhi has submitted its report;

(b) if so, the finding thereof, and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). The Kapur-Mittal Committee, which was set up to enquire into the delinquencies of Delhi Police Officers has submitted its Report to the Lt. Governor of Delhi on 1st March, 1990, and is under examination of the Delhi Administration.

#### **Recommendations of Kapur-Mittal Committee**

6649. SHRI SHANTILAL PURSHOTTAMDAS PATEL:  
SHRIMATI GEETA MUKHERJEE:  
SHRI KAILASH MEGHWAL:  
SHRI KIRPAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Justice Kapur a co-member of the Kapur-Mittal Committee set up to inquire into the delinquencies of Delhi Police Officers during November, 1984 riots in Delhi has recommended the institution of a full-fledged high powered inquiry into the conduct of the police personnel; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). The Report of Kapur-Mittal Committee submitted to the Lt. Governor, Delhi on the 1st March, 1990 is under examination in Delhi Administration.

[*Translation*]

#### **Land under Delhi Land Reforms Act**

6650. SHRI L.K. ADVANI: Will the Minister of AGRICULTURE be pleased to state:

(a) the maximum limit of irrigated land in possession of one family under the Delhi Land Reforms Act;

(b) whether sanction to purchase the land and get it registered in villages of Mehrauli Tehsil was issued to some people during the year 1985; and

(c) if so, the details and reasons thereof?

THE MINISTER OF STATE FOR RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI UPENDRA NATH VERMA): (a) Under the provisions of Delhi Land Reforms Act, no maximum limit of land irrigated or otherwise which could be held by one family is prescribed. The limit of holding to be held by the bhumidhars is prescribed in the Delhi Land Holding Ceiling Act, 1960, details of which are as under:

- (a) i) 7.25 hectares, in case of land which is assured of irrigation from a private source of irrigation and is capable of yielding at least two crops in a year; or
- ii) 5.8 hectares, in the case of land which is assured of irrigation from a Government source of irrigation and is capable of yielding at least two crop in a year; or
- (b) i) 10.9 hectares, in the case of land which is assured of irrigation from a private source of irrigation and is capable of yielding at least one crop in a year; or

- ii) 8.7 hectares, in the case of land which is assured of irrigation from a Government source of irrigation and is capable of yielding at least one crop in a year; or
- (c) 21.8 hectares, in the case of any other land including an orchard.

In addition to the above land, a person representing a family shall, also be entitled to hold land not exceeding the ceiling limit for each of his major sons.

(b) and (c). Transfer of land in Delhi is registered under the Indian Registration Act only when a No Objection Certificate is obtained from the Deputy Commissioner, Delhi under the provisions of Delhi Land (Registration on Transfer) Act, 1962. This No Objection Certificate is issued only in respect of lands which are free from the notification of acquisition issued under Section 6 of the Land Acquisition Act. Particulars of such N.O.C. issued on 27.3.85, 25.7.85 and 8.8.85 are given in the Statement enclosed.

APRIL 26, 1990

## STATEMENT

List of No Objection Certificates Issued on 27.3.85, 25—7—1985 and 8.8.1985 in Respect of Villages (Tehsil Mehrauli) New Delhi.

S. No.	Name of the Seller	Name of the Purchaser	N.O.C. Number	Date		Khasra No.	Area			
				Receipt	Issue		Bigha	Biswa	Village	
1	2	3	4	5	6	7	8	9	10	
1.	Sh. Sati Ram	Sh. Amitabh Bachan	6060	26.3.85	27.3.85	7/18—19	4	—	19	Jonapur
2.	Sh. Vinod kumar	— do —	6061	26.3.85	27.3.85	7/12	1	—	17	— do —
3.	Sh. Chatter Singh	— do —	6062	26.3.85	27.3.85	7/13	3	—	10	— do —
4	Sh. Pat Ram	— do —	6063	26.3.85	27.3.85	7.8	4	—	9	— do —
5.	— do —	— do —	6064	26.3.85	27.3.85	24/12/2, 13/2,18/1 etc				— do —
6.	— do —	— do —	6065	26.3.85	27.3.85	7/2/2	5	—	1	— do —
7.	— do —	— do —	6066	26.3.85	27.3.85	4/23	4	—	12	— do —
8.	Sh. Chen Sukh	Sh. Mohar Singh	6073	26.3.85	27.3.85	45/4	4	—	16	Samalka

S. No.	Name of the Seller	Name of the Purchaser	N.O.C. Number	Date		Khasra No.	Area		Village
				Receipt	Issue		Bigha	Biswa	
1	2	3	4	5	6	7	8	9	10
9.	Sh. Dhir Singh	Sh. Mohd. Amim	6074	26.3.85	27.3.85	759/531/359	0	4	Asola
10.	— do—	Sh. Rafiq Ahmed	6075	26.3.85	27.3.85	— do—	— do—	— do—	— do—
11.	— do—	Sh. Niyaz Ahmed	6076	26.3.85	27.3.85	— do—	— do—	— do—	— do—
12.	— do—	Sh. Mohmad Umar	6077	26.3.85	27.3.85	— do—	— do—	— do—	— do—
13.	Sh. Man Singh	Sh. Ahmed Rajiuddin	6078	26.3.85	27.3.85	— do—	— do—	— do—	— do—
14.	Sh. Dhir Singh	Sh. Bashrah Sultan	6079	26.3.85	27.3.85	— do—	— do—	— do—	— do—
15.	— do—	Sh. Syed Manzoor	6080	26.3.85	27.3.85	— do—	— do—	— do—	— do—
16.	— do—	Sh. Mohd. Ahmed	6081	26.3.85	27.3.85	358	0	4	Asola
17.	— do—	Sh. Mohd. Javed	6082	26.3.85	27.3.85	358	0	2 1/2	— do—

S. No.	Name of the Seller	Name of the Purchaser	N.O.C. Number	Date		Khasra No.	Area		
				Receipt	Issue		Bigha	Biswa	Village
1	2	3	4	5	6	7	8	9	10
18.	Sh. Dhir Shingh	Sh. Hoshiar Singh	6083	26.3.85	27.3.85	759/531/359	0	4	Asola
19.	— do—	Sh. Afsar Jahan begum	6084	26.3.85	27.3.85	— do—	0	4	— do—
20.	Sh. Sunder Singh	Shakuntala	6085	26.3.85	27.3.85	1151/3	225	Sq.Yds	Mehrauli
21.	Smt. Kamlesh	Kanta Kumari	11876	24.7.85	25.7.85	1104/1	1	0	Rangpuri
22.	— do—	Anit Lal	11877	24.7.85	25.7.85	1104/1	1	0	— do—
23.	— do—	Mahender Singh	11878	24.7.85	25.7.85	— do—	1	0	Rangpuri
24.	Sh. Ram Sarup	Ajitabh Bachan	11881	24.7.85	25.7.85	18/7,26,etc.	12	2	Jonapur
25.	— do—	— do—	11882	24.7.85	25.7.85	18/5,6	12	2	Jonapur
26.	— do—	— do—	11883	24.7.85	25.7.85	— do—	12	2	Jonapur
27.	— do—	Sheela	11884	24.7.85	25.7.85	58/16,20/2	5	17	Jonapur

S. No.	Name of the Seller	Name of the Purchaser	N.O.C. Number	Date		Khasra No.	Area		Village
				Receipt	Issue		Bigha	Biswa	
1	2	3	4	5	6	7	8	9	10
28.	Sh. Ram Sarup	Ramola Bachan	11885	24.7.85	25.7.85	58/16, 20/2	5	— 17	Jonapur
29.	— do—	— do—	11886	24.7.85	25.7.85	16/17, 18	5	— 17	Jonapur
30.	— do—	Dhir Kumar Bachan	11887	24.7.85	25.7.85	16/19, etc.	33 1/2	— 0	Jonapur
31.	— do—	— do—		24.7.85	25.7.85	56/14/2	10	— 2	Jonapur
32.	— do—	Ramola Bachan	11888	24.7.85	25.7.85	14/2/17	10	— 2	Jonapur
33.	— do—	Bhim Kumar Bachan	11889	24.7.85	25.7.85	18/7 etc.	12	— 2	Jonapur
34.	Sh. Mahender Singh	Vijaybhir Doah	11890	24.7.85	25.7.85	731, 730	5	— 8	Godapur
35.	Sh. Ram Sarup	Amitabh Bachan	11891	24.7.85	25.7.85	18/7, 26, wtc.	12	— 2	Jonapur
36.	Sh. Koshal Gupta	R.K. Gupta	11892	24.7.85	25.7.85	1104, 1430	1	— 8	Rangpuri

S. No.	Name of the Seller	Name of the Purchaser	N.O.C. Number	Date		Khasra No.	Area		10
				Receipt	Issue		Bigha	Biswa	
1	2	3	4	5	6	7	8	9	10
37.	Sh. Nethu	Ramkishan	11893	24.7.85	25.7.85	374	1	— 14	Fatehpur
38.	Sh. Bholia	Sanjay Sharma	11894	24.7.85	25.7.85	364, etc	5	— 13	— do—
39.	Sh. Bholia	Pardeep Kumar	11895	24.7.85	25.7.85	340, 374	2	— 7	— do—
40.	Sh. Bholia Ram	Ram Kishan	11896	24.7.85	25.7.85	371	4	— 9	— do—
41.	Sh. Bholia Ram	Naresh	11897	24.7.85	25.7.85	335 etc.	2	— 7	— do—
42.	Sh. Ghan Sham	Rievti Sharma	12283	6.8.85	3.8.85	1531, 1532	4	— 19	Asola
43.	Sh. Parsa Etc.	Shanti etc.	12284	6.8.85	3.8.85	940	7	— 11	Asola
44.	Sh. Munshi Etc.	Panchsheel Service	12285	6.8.85	8.8.85	56/14/2/etc.	10	— 2	Jonapur
45.	Sh. Munshi Etc.	— do—	12286	6.8.85	8.8.85	— do—	10	— 2	Jonapur
46.	— do—	Baleshwar Bahi	12287	6.8.85	8.8.85	56/23/1, 24/1	4	— 16	Jonapur

S. No.	Name of the Seller	Name of the Purchaser	N.O.C. Number	Date		Khasra No.	Area		
				Receipt	Issue		Bigha	Biswa	Village
1	2	3	4	5	6	7	8	9	10
47.	Sh. Man chand	Urvashi Wallia	12288	6.8.85	8.8.85	56/5	12	— 14	Jonapur
48.	— do—	— do—	12289	6.8.85	8.8.85	56/5,6	12	— 14	Jonapur
49.	Munshi etc	— do—	12290	6.8.85	8.8.85	56/14	1	— 6	Jonapur
50.	Mam Chand	Panchsheela Service	12291	6.8.85	8.8.85	56/15 etc	10	— 2	Jonapur
51	Lakhi etc.	Kishan Chand Gupta	12292	6.8.85	8.8.85	1703'947	15	— 11	Fatehpur Beri